

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/4774/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the th 30 May, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. FCB/15/Admin./2023/404 Dated 25.05.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **twelve days of earned leave from 06.06.2023 to 17.06.2023 with station leave permission from the evening of 03.06.2023 till the morning of 19.06.2023** (prefixing 04.06.2023 & 05.06.2023 and suffixing 18.06.2023), as prayed for. Further, you have been allowed to hand over charge of your Court and office to the Counsellor, Barpeta, in his absence, the Chief Judicial Magistrate, Barpeta and in his absence the in charge C.J.M, Barpeta before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-08/2017/4775-4776/A, dated , 30-05-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]